

3

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 19/7/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017**

Name of the Company: IDBI Bank Ltd.  
V/s.  
Asian Natural Resources India Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Baiju Bhagat	Advocate	For Petitioner	
2.				

**ORDER**

Learned Advocate Mr. Baiju Bhagat present for Financial Creditor/ Petitioner. None present for Corporate Debtor.


Heard arguments of Learned Counsel for Petitioner.

Proof of dispatch of copy of application on the Corporate Debtor filed.

The date of hearing has not been informed to the Corporate Debtor.

Petitioner is directed to issue notice of date of hearing to the Corporate Debtor and shall serve a copy of this order on Corporate Debtor and file proof of service.

List the matter on 17.05.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 12th day of May, 2017.